

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-01
IB-204(ND)/2021

IN THE MATTER OF:

Union Bank Of India

Vs.

Supertech Ltd.

...FINANCIAL CREDITOR

...CORPORATE DEBTOR

SECTION

U/s 7 IBC code 2016

Order delivered on 09.04.2021

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/FC

: Mr. Alok Kumar, Mr. Uday Arora,
Ms. Drishti Harpalani, Advocates

ORDER

Counsel for the Financial Creditor is present. The Registry is directed to issue notice to the Corporate Debtor. Counsel for the Financial Creditor is permitted to serve private notice at Registered Office Address of the Corporate Debtor by all modes including directors and file the proof of service along with affidavit on or before next date of hearing.

List the matter on 26.04.2021.

— Sdr

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

— Sdr

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)